

অসম



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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 9th May, 2002

No. LGL.21/2002/5.--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

S. R. SINHA
GOVERNOR OF ASSAM

K. D. BICKAN

Assam Legislative Assembly, (L.S. Section) No. 129, 200-600, 10-3-2002

ASSAM ACT No. VIII OF 2002

(Received the assent of the Governor on 1st May, 2002)

THE ASSAM AMUSEMENTS AND BETTING TAX (AMENDMENT) ACT, 2002

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ACT

further to amend the Assam Amusements and Betting Tax Act, 1939.

Preamble.

Whereas it is expedient further to amend the Assam Amusements and Betting Tax Act, 1939, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act II of
1939.

It is hereby enacted in the Fifty-third Year of Republic of India as follows :-

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Amusements and Betting Tax (Amendment) Act, 2002.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment
of Section 3.

2. In the principal Act, in section 3, in sub-section (1), in clause (d), in sub-clause (ii), for the words "rupee one and fifty paise", the words "rupees two and fifty paise" shall be substituted

Amendment
of Section 4.

3. In the principal Act, in section 4, after clause (a), the following proviso shall be inserted, namely :-

"Provided that in a case where the total entertainment tax per ticket comes to rupees one hundred and above, such entertainment tax, instead of being paid by affixing entertainment tax stamps to the ticket, may be paid by challan into the Government Treasury in advance and on such payment an endorsement shall be made by the Commissioner or an Officer authorised by him in this behalf on every such ticket indicating the amount of entertainment tax paid and such endorsement shall be signed and sealed by the Commissioner or the Officer authorised by him".

S. K. SINHA,
GOVERNOR OF ASSAM.

K. D. PHUKAN,
Secretary to the Govt. of Assam,
Legislative Department.